

A. X VIII of 1875

ACT No. XIV OF 1871.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 31st March 1871).

An Act for the further amendment of the Consolidated Customs Act.

Preamble.

FOR the further amendment of the Consolidated Customs Act (No. VI of 1863); It is hereby enacted as follows:—

Amendment of Act VI of 1863, section 23.

1. Section twenty-three of the said Act shall be deemed to authorize and to have always authorized the Governor General in Council to prohibit or restrict the importation or exportation, by sea or by land, or both by sea and by land, of any particular class of goods.

Warrant to be given every time goods are warehoused.

2. As often as any goods are lodged in a public warehouse or a licensed private warehouse, the warehouse-keeper, or, in the case of the Bengal Bonded Warehouse Association, the Secretary of the said Association, shall deliver a warrant signed by him as such to the person lodging the goods.

Form of warrant.

Such warrant shall be in the form in the schedule to this Act annexed, and shall be transferable by endorsement; and the endorsee shall be entitled to receive the goods specified in such warrant on the same terms as those on which the person who originally lodged the goods would have been entitled to receive the same.

Goods found in boat in excess of boat-note or pass liable to confiscation.

3. All goods found on board any boat in excess of the boat-note or Custom-house pass, whether such goods are intended to be landed or to be shipped on board any vessel, shall be liable to confiscation.

Act to be read with Act VI of 1863.

4. This Act shall be read with and taken as part of the Consolidated Customs Act.

SCHEDULE

SCHEDULE.

FORM OF BONDED WAREHOUSE WARRANT.

(See Section 2).

I do hereby certify that
deposited in the Warehouse of
under-mentioned goods
the
engage on demand, after pay-
ment of rent and incidental charges and Government Dues or
Customs chargeable thereon, to deliver to the said
or their assigns, or to the holder of this warrant to
whom it may be transferred by endorsement.

have
the
which goods